

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3670
ANSWERED ON:19.04.2010
PATENTED CROPS
Munda Shri Arjun ;Singh Shri Bhupendra

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of crops got patented/to be patented so far;
- (b) the time by which these crops are likely to be got patented; (
- (c) whether there is any proposal to register Basmati Rice of Madhya Pradesh under the Geographical Indication like other States; and
- (d) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): In accordance with Section 3 (j) of the Patents Act, 1970, crops are not patentable.
- (b): Does not arise.
- (c): The Geographical Indications Registry has not received any application seeking registration for Basmati Rice of Madhya Pradesh as a Geographical Indication.
- (d): Does not arise.